

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:313
ANSWERED ON:20.03.2007
ATROCITIES ON DALITS
Tirath Smt. Krishna

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) Whether the Government has made any assessment in the rate of conviction of caste inspired crimes registered under the SC and ST (Prevention of Atrocities) Act, 1989 during the year 2006.
- (b) if so, the details thereof, State-wise;
- (c) if not, the reasons therefor and the steps being taken in this regard;
- (d) the rate of conviction of crimes registered under Indian Penal Code during the said period;
- (e) whether the Government has assessed the reasons of low conviction rate under the SC and ST (Prevention of Atrocities) Act, 1989 as compared to the cases registered under Indian Penal Code; and
- (f) if so, the steps taken by the Government to ensure maximum conviction under the SC and ST (Prevention of Atrocities) Act, 1989?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO H. GAVIT)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (b) OF LOK SABHA STARRED QUESTION NO.313 FOR 20.3.2007 REGARDING "ATROCITIES ON DALITS".

(a)The National Crime Records Bureau (NCRB) collects, compiles and publishes in its annual report titled "Crime in India" the figures of number of cases in which trials were completed and number of cases in which there were convictions, and works out the conviction rate for various Indian Penal Code (IPC) offences and offences under the Special and Local Laws, including the SC and ST (Prevention of Atrocities) Act, 1989. The latest available figures are for the year 2005.

(b)&(c) : State/Union Territory wise conviction rates of cases reported under the SC and ST (Prevention of Atrocities) Act during 2005 are enclosed at Annexure-I

(column nos. 3-5).

(d)The rates of conviction of crimes registered under the IPC are enclosed at Annexure-I (column nos.6-8).

(e) & (f) The provisions of the SC and ST (Prevention of Atrocities) Act are implemented by the State Governments and the Union Territory Administrations. Section 21(1) & (2) of the SCs/STs (POA) Act stipulate that the State Governments shall take such measures as may be necessary for the effective implementation of the Act. However, with a view to financially assist the States/UTs in the implementation of the provisions of the act, under a Centrally Sponsored Scheme, central assistance is provided to the State Governments and UT Administrations for, inter alia, strengthening of the administrative, enforcement and judicial machinery, awareness generation and relief and rehabilitation of the affected persons. Moreover, the implementation of the Act is reviewed from time to time and necessary advisories are issued both by the Ministry of Home Affairs and the Ministry of Social Justice and Empowerment to the State Governments and UT Administrations. The implementation of the Act was also reviewed in the recent Inter-State Council meeting, held on 9.12.2006.